

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-07-2024 AT 10:30 AM**

**CP (IB) No. 99/9/HDB/2023
AND
IA (IBC) 1057 & 1230/2024 in CP (IB) No. 99/9/HDB/2023
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

G S Agencies

...Operational Creditor

AND

M/s. Jiva Steels Private Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP (IB) No. 99/9/HDB/2023

For hearing, matter adjourned to 06.08.2024.

IA (IBC) 1057/2024

Learned Counsel Mr Srinivas Gouda, for applicant present through Video Conference.

Proof of service filed. As per the same is served on the respondent. Respondent called absent.

Learned Counsel Ms Sarvani appeared through Video Conference for the Counsel on record Mr K Srinivas and stated that the respondent has instructed the counsel to appear in this matter. Hence the respondent requires time to file Vakalat and counter. We direct the learned counsel to file an undertaking memo today itself that the said Vakalat would be filed within 7 days, in default the respondent will deemed to have been set ex-parte. Upon filing the Vakalat, 10 days' time granted for filing counter.

Matter adjourned to 06.08.2024.

IA (IBC) 1230/2024

Resolution Professional called absent.

Learned Counsel Mr Srinivas Gouda, for applicant/Resolution Professional present through Video Conference.

This being an application to take the list of creditors on record. The same is taken on record.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)